

is still incomplete and the one proposed for the birth place of Site at Pundura (Punyaranya) is being shifted to near Demuracourt for general administrative convenience. if so, time-bound steps for completion and construction of the site respectively; and

(c) the steps being taken to develop historical sites of Gautam Kund, Ahilyasthan, Bisfe, Kalyaneshwar, Katra-Asuragarh garth etc. as tourist centres ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) The Department of Tourism has, in consultation with the Govt. of Bihar, identified the following travel circuits in Bihar :—

1. Pataliputra (Patna)—Nalanda—Rajgir—Bhimbundh—Gaya—Bodhgaya—Saram—Jagdishpur—Maner—Pataliputra (Patna).
2. Pataliputra (Patna) Vaishali—Muzaffarpur—Areraj—Metihari—Barharra—Betia—Lauria—Nandanagarh—Valmikinagar—Raxaul—Sitamarhi (Janakpur)—Muzaffarpur—Pataliputra (Patna).
3. Patna—Pawapuri—Tilaiya—Dam—Parasnath—Hazaribagh—Ranchi—Netla—Netarhat—Ranchi.

The Department has taken up/proposes to take up the following schemes in Bihar.

- (i) Provision of boats at Tilaiya Dam at a cost of Rs. 6.12 lakhs.
- (ii) Provision of trained elephants at Betla at a cost of Rs. 1.35 lakh.
- (iii) Provision of a mini-bus at Hazaribagh National Park at a cost of Rs. 2.40 lakhs.
- (iv) Fencing of land at Bodhgaya at a cost of Rs. 0.67 lakh.

(v) Mounting of a Sound and Light Show at Buxar at an estimated cost of Rs. 30.69 lakhs.

(vi) Construction of a Youth Hostel at Patna at an estimated cost of Rs. 33.15 lakhs.

(vii) Construction of a Forest Lodge at Betla at an estimated cost of Rs. 45.76 lakhs.

(viii) Joint venture Hotel at Ranchi by ITDC and Bihar State Tourism Corporation at an estimated cost of Rs. 141.00 lakhs.

(ix) Expansion of Travellers Lodge at Bodhgaya by ITDC at an estimated cost of Rs. 0.20 lakh.

In addition to the above schemes, the Department has places to construct accommodation at Rajgir, a cafeteria each at Nalanda and Vaishali. These schemes have not yet been finalised.

(b) The incomplete tourist bungalow at Balirajgarh and the proposed tourist bungalow at Pundura (Punyaranya) are not central schemes and fall within the purview of the State Government.

(c) The development of these places fall within the purview of the State Govt.

'C' Grade Stenographers in Armed Forces Headquarters

2252. SHRI HARISH KUMAR GANGWAR : Will the Minister of DEFENCE be pleased to State :

(a) whether the Department of Personnel and A.R. issued three Office Memoranda and Notification consequent on the observations made by the 3rd Pay Commission keeping in view the meagre prospect of Grade II Stenographers of the Central Secretariat bearing No. I/8/11 75-CS dated 30th March, 1976; No. 9/2/77-CS-II dated 15th October, 1977 and No. 7/22/73-CS (II) dated 12th

November, 1975 regarding introduction of the Section Officers Grade Limited Departmental Competitive Examination; introduction of selection grade for 'C' Stenographers; and provision of Sr. PAs (Grade I) to officers of the rank above that of Director (selection 2000—2250) and below that of Joint Secretary (Scale Rs. 2500-2750) respectively;

(b) whether the office memorandum regarding introduction of selection grade for 'C' Grade Stenographers was implemented in the Armed Forces Headquarters; and

(c) if so, what are the reasons that the remaining office memoranda/notification have not to date been extended to the Armed Forces Headquarters which are of general applicability?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Yes, Sir, except that the introduction of Section Officers Grade Limited Departmental Competitive Examination was made by Notification No. 9/85/70—CS-I-Vol. II dated 24th May, 1972 and not by the Notification No. 1/8/11/75-CS dated 30th March, 1976 referred to by the Hon'ble Member.

(b) No, Sir. Selection Grade for Grade 'C' Stenographers was introduced as per guidelines issued by Ministry of Finance vide O.M. No. F. 7 (21)—E. III (A)/74, dated January 10, 1977.

(c) The orders issued by Department of Personnel and A.R. are not applicable in AFHQ, unless specifically adopted, as AFHQ has its own statutory Rules for the various Services.

Residential Units in Land of Jhansi Cantonment

2253. SHRI RAM SINGH SHAKYA : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 6481 on 8th April, 1983 regarding residential units in land of Jhansi Cantonment and state:

(a) whether it is a fact that Survey No. 47 Jhansi Cantonment is entered as cemetery under the management and ownership of Muslim community;

(b) if so, can it still be termed as a private property;

(c) whether it is also a fact that some time prior to December, 1981 also some persons had applied for construction of residential buildings on this land but the same was turned down on the ground that the land involved was cemetery and the applicant was not recorded owner of the land;

(d) if so, how does Government justify a somersault taken by the Cantonment Board, Jhansi in December, 1981 with this background; and

(e) do Government propose to get the matter investigated by the C.B.I. ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Sy. No. 47, Jhansi Cantonment is entered in the General Land Register as "Jiwan Shah's Shrine and Cemetery" under occupation of the Moham-maden community.

(b) Yes, Sir.

(c) to (e) Information is being collected.

बिलासपुर जिले में बैंक

2254. श्री गोदिल प्रसाद अनुरागी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के बिलासपुर जिले में कुल कितने बैंक हैं और उनके नाम क्या हैं, तथा क्या सरकार के उन सभी बैंकों में शेयर हैं;

(ख) उक्त प्रत्येक बैंक से सतनामी, सूर्य-वंशी और मोची आवेदकों को कितना ऋण